

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 485 of 2016

This the 15th day of November, 2018

Hon'ble Ms. Manjula Das, Member-J
Hon'ble Mr. Devendra Chaudhry, Member-A

1. Jitendra Kumar Mishra, aged about 30 years, S/o Sri Ayodhya Prasad Mishra, R/o 548/151/10 Suryanagar, Manak Nagar, Lucknow.
2. Brijraj Singh, aged about 23 years, S/o Sri Sripati Sahai, R/o Raiganj, Panvari Post Panvari Mahoba.
3. Praveen Kumar Gupta, aged about 33 years, S/o Sri Ram Prasad Gupta, R/o Main Market, Rajajiupuram, Lucknow.

.....Applicants

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow
3. The Additional Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
4. The Sr. Divisional Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow.
5. The Senior Divisional Electrical Engineer/TRD, North Eastern Railway, Ashok Marg, Lucknow.

.....Respondents.

By Advocate : Sri D.K. Mishra

O R D E R (Oral)

Heard the learned counsel for the applicant as well as learned counsel for the respondents and perused the records.

2. The grievance of the applicant made in this O.A. is against the order dated 29.6.2016 and subsequent notification dated 21.6.2017 which has been filed alongwith Misc. Application No. 1206/2017.
3. Counter Reply/Written Statement has been filed by the respondents wherein no reason has been mentioned as to why the

selection/examination has been cancelled in which the applicants had appeared and claimed to be successful for the post of Tower Wagon Driver. We also noted that the applicants did not approach the authorities concerned before rushing to this Tribunal.

4. In view of the above, without going into the merits of the case, we dispose of this O.A. by directing the applicants to make a comprehensive representation for ventilating of their grievances before the respondent no.2 within a period of 15 days from the date of receipt of certified copy of this order, who shall consider and decide the same by passing a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of such representation by affording the opportunity of being heard to the applicants. The decision so taken shall be communicated to the applicants forthwith. Liberty is granted to the applicants to approach this Tribunal again if they are not satisfied with the order so passed by the respondents. Till then the operation of order dated 29.6.2016 and subsequent notification dated 21.6.2017 shall be kept in abeyance.

5. With the above observations, the O.A. stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)
Member-A

(Ms. Manjula Das)
Member-J

Girish/-